GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 3281

TO BE ANSWERED ON JANUARY 01, 2019

IRREGULARITIES BY COOOPERATIVE SOCIETIES

No. 3281 SHRI P.K. KUNHALIKUTTY:

Will the Minister OF HOUSING AND URBAN AFFAIRS be pleased to refer to Unstarred Question No. 3631 answered on December 11, 2009 and Unstarred Question No. 1492 answered on March 5, 2010 and state:

- (a) whether it is a fact that it was clearly indicated in the above mentioned replies that there are numerous perpetrated frauds committed by the various Group Housing Cooperative Societies functioning in Delhi/New Delhi and after the intervention of the Delhi High Court, CBI had registered 202 regular cases against the said societies;
- (b) if so, whether the Registrar has/had closed his eyes on the explanation of DCS Act and rules abruptly entertaining the audit reports of the Societies without its proper scrutiny and the Society named 'Sarva Priya CHBS Limited' is using its superfluous power while filing the audit report, where Society's accounts seemed to be ensembled, which is the clear violation of Delhi Cooperative Tribunal Decision, delivered in appeal no. 55 and 56/2013 DCT and in Arbitration case no. 116/HB/DR/ARB/2011-12 as well as CIC decision delivered in case no. CIC/KY/A12016/000783-SA; and
- (c) if so, the action being taken in this regard along with the details of corrective steps being taken by the Government to check such types of frauds?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRYOF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI)

(a) to (c): The information is being collected and will be laid on table of the house.
